

3

O.A.NO.08 OF 2007

ORDER DATED 11.01.07

Heard Mr.A.Kanungo,Ld.Counsel for the Applicant and S.K.Ojha,Ld.Standing Counsel for the Respondents; on whom a copy of this O.A. has already been served.

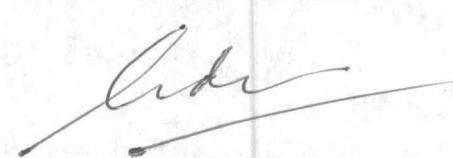
2. In this case the applicant was on deputation to Aqaba Railway Corporation(Jordan) through RITES. Being aggrieved by the deduction of FSC charges from the DCRG amount, he preferred an appeal under Annexure-4. In similar cases, orders were passed by this Tribunal dated 25.05.2006 in O.A.No.464/06 to dispose of the pending appeals/representations of the Applicants within a period of 30 days from the date of receipt of the same order and accordingly payment has been made.

3. In view of the above, since this seems to ^{be} cover by the same order and the applicant has been deprived of his legal dues, the Res.Nos.3,4,5 and 7 are directed to take a decision on the appeal within 60 days from the date of receipt of this order.

4. With the above, this O.A. is disposed of at the admission stage.

5. Send copies of this order along with copies of the O.A. to the Respondents and free copies of this order be handed over to the Counsel for both the parties.

MEMBER(ADMN.)


VICE-CHAIRMAN